

(c) if not, the reasons for the delay in settling them under the *Jhuggi Jhompri* scheme?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) No.

(b) Does not arise.

(c) In order to provide accommodation for about 50,000 eligible squatters, only 25 sq. yards plots are being developed at present. Plots of 80 square yards are therefore not available for allotment to them including those evicted from Purana Qila. They will be considered, along with others, for allotment of tenements and 80 square yards plots on rental basis as and when the tenements/plots are constructed/laid.

#### Dispensary for Madangir Colony

355. Shri Gulshan: Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that only one dispensary of Delhi Administration consisting of only one doctor is serving a population of more than twenty thousand of the *Jhuggi Jhompri* transit camp at Madangir; and

(b) if so, the steps being taken to provide adequate medical facilities to those residents?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). One dispensary and one Maternity and Child Welfare Sub-centre under the Administrative control of the Delhi Municipal Corporation, are functioning at Madangir. The dispensary is under the charge of a wholetime Medical Officer. The Sub-Centre, which remains open on all week days is visited twice a week by a lady doctor. Patients requiring hospitalisation are referred to the colony hospitals at Kalkaji and Malviya Nagar or Safdarjung Hospital. The medical facilities provided are considered adequate.

#### Jhuggi Jhompri Scheme

356. Shri Gulshan: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that under the *Jhuggi Jhompri* scheme, allottees of 25 square yards plots in different *Jhuggi Jhompri* camps are to be allotted four-storeyed tenements instead of 80 square yards plots;

(b) if so, the number of such four storeyed tenements under construction with their respective sites and the actual rent proposed to be fixed; and

(c) the number of families proposed to be settled before the General Elections of 1967?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) No. There has been no change in the original scheme. To the eligible squatters either plots of 80 square yards or tenements will be allotted in due course. As the number of eligible squatters is more than 50,000 for the present only plots of 25 square yards are being allotted.

(b) 5,000 tenements have been sanctioned for construction. Out of these, 3,872 tenements are under construction at the following sites:

(i) Kalkaji	1,272
(ii) Garhi Jharia Maria	.. 384
(iii) Ranjit Nagar Khampur	496
(iv) G. T. Road Shahdara	.. 496
(v) Si'ampur	.. 224
(vi) Najafgarh Road	.. 1,000
	<b>TOTAL 3,82</b>

The rent of a tenement has been provisionally fixed at Rs. 32 per month. In case of persons whose income is less than Rs. 250 per month, subsidised rent of Rs. 18 per month will be charged in the first year and it